

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 87911 of 2019

(Arising out of Order-in-Appeal No. NA/GST A-III/MUM/406/18-19 dated 04.04.2019 passed by the Commissioner of GST & CX. (Appeals-III), Mumbai.)

**M/s Adani Power (Mundra) Limited,
Adani Corporate House,
Shantigram, Nr. Vaishnodevi Circle,
Ahmedabad – 382 421.**

.....Appellant

VERSUS

**Commissioner of GST & Central Tax, Palghar
Palghar Commissionerate,
Utpad Shulk Bhawan, 5th Floor,
Bandra Kurla Complex, Bandra,
Mumbai – 400 051.**

.....Respondent

APPEARANCE:

Shri Subrata Sensarma, General Manager for the Appellant
Shri Dharendra Kumar, Joint Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85733/2022

Date of Hearing: 10.08.2022

Date of Decision: 10.08.2022

General Manager of the company seeks to withdraw the appeal as the duty demand confirmed being Rs.16,000/- is too small amount to prefer an appeal before the CESTAT. He had also submitted a written request to that effect on 9th August, 2022.

2. Learned Authorised Representative is present and took note of the submissions.

3. Appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet